

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**

**UNSTARRED QUESTION NO.2855**

TO BE ANSWERED ON WEDNESDAY, THE 2<sup>ND</sup> AUGUST, 2017

**Condition of Employees in Judiciary**

2855 SHRI SISIR KUMAR ADHIKARI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the lower cadre of employees working in subordinate courts across the country are in repressive conditions;
- (b) if so, whether the Government has received any suggestions or recommendation report regarding the judiciary administrative staff to cater to their welfare needs;
- (c) the proposal of the Government for systematic redressal of their grievances; and
- (d) the details of vacancies/recruitment and appointment proposals of the Government court-wise?

**ANSWER**

MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS AND  
INFORMATION TECHNOLOGY

**(SHRI P.P. CHAUDHARY)**

- (a) to (d): The administrative control including recruitment and terms and conditions of service of employees working in Subordinate Courts falls within the domain of State Governments and respective High Courts. The Government of India has no role in this regard.

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